

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 06/85
DATED 13.06.2019 held on 27.06.2019

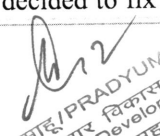
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.06/85 dated 13.06.2019 of Norms Committee-VI for the year 2019-20 was held on 27.06.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
2	Shri S.Kipgen, Deputy DGFT	DGFT
3	Shri PradyumnaSahu, FTDO	DGFT

1	Case No.:8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:6/85- ALC3/2019 13.06.2019	Approved
	HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the				


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basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E.14011/17/2016-ED Dated 28th May, 2019, allowing the following inputs;

Export Item

Szechuan Sprinkle	120000 Kg.
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Import Item

Szechuan Sprinkle Flavour	64334 Kg.
Arto G chicken Flavour Conc.	2040 Kg.
Vegamine 28D	1681 Kg.

Note: The export product is a mixture of flavours. It is difficult to establish the net content of import items in export product. The Committee therefore, decided that no AA should be issued on repeat basis, based on the above fixation of norms.

RA may take subsequent consequential action accordingly.

Case No.: 9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E.14011/17/2016-ED Dated 28 th May, 2019; - Detailed manufacturing process along with technical justification for each raw material and wastage claimed at each stage of manufacturing process. - The percentage composition (by weight) of each items of export. - The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each IO items. - The details of the indigenous items procured, if any, and justification for its use. - The details of the value realized from the by-products/wastage generated, if any, during the manufacturing process. - Any other supporting document like CoA etc. for sound examination of the case.			
The case stands deferred to 08.08.2019.			

Case No.: 14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of the Technical Authority, i.e., MoFPI vide email dated 12 th May, 2019; - Flowchart of the manufacturing process. - Technical names of the products, - Wastage claimed and its justification, - Value realized from the by-products - Any other supporting document like CoA etc. for sound examination of the case.			

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The case stands deferred to 08.08.2019.

Case No.: 1/22/85-ALC3/2018	Party Name: EARTH EXPO COMPANY	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00311/AM19/	RLA File :24/24/040/00035/AM17/	Lic.No/Date:2410042165 27.03.2017	Defer Date:08.08.2019
4 Decision : NC considered the case as per agenda and noted that information on status of the case and the hard copy of the application of the firm are awaited from RA, Rajkot. The Committee decided to send a reminder to the RA to expedite the information and send a hard copy of the application for consideration of the Norms Committee. The case stands deferred to 08.08.2019.			

Case No.: 16/10/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:08.08.2019
5 Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to request them to expedite their comments. The case stands deferred to 08.08.2019.			

Case No.: 10/2/85-ALC3/2018	Party Name: DRYTECH PROCESSES (I) PVT. LTD;	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:08.08.2019
6 Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to send reminder to expedite their comments. The case stands deferred to 08.08.2019.			

Case No.: 15/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:08.08.2019
7 Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of the Technical Authority, i.e., MoFPI vide email dated 12th May, 2019; i) Flowchart of the manufacturing process. ii) Technical names of the products, iii) Wastage claimed and its justification, iv) Value realized from the by-products			

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- v) Any other supporting document like CoA etc. for sound examination of the case.

The case stands deferred to 08.08.2019.

Case No.: 12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to send reminder to expedite their comments. The case stands deferred to 08.08.2019.			

Case No.: 10/11/85-ALC3/2018	Party Name:INDIA FOOD EXPORTS	Meet No/Date:6/85-ALC3/2019 13.06.2019	Approved
HQ File :01/85/050/00078/AM19/	RLA File :53/24/040/00001/AM19/	Lic.No/Date:5310019757 18.06.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E.14011/26/2018-ED Dated 16.11.2018, allowing the following inputs;			
9 Export Item			
Cashew nut, roasted, salted or roasted and salted-roasted flavoured cashew kernels (20081910)		50015.180 Kg.	
Import Item			
Raw Cashew nuts in shell (08013100)		263079.847 Kg.	
RA may take subsequent consequential action accordingly.			

Case No.: 30/11/85-ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. E/1/2018-ED dated 17th May, 2019; 10 i) Technical justification for the wastage claimed for the various export items. The stages at which the wastage is happening should be indicated in the process flowchart. ii) Whether the wastage claimed is just for imported items or both imported and indigenous items. iii) The details of the value realized from the wastage/by-products. iv) The mass balance for the recipe statement of the various export items.			

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The case stands deferred to 08.08.2019.

Case No.: 45/11/85- ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:08.08.2019
11 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 12.03.2019 followed by a reminder on 01.05.2019 and their reply is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 08.08.2019.			

Case No.: 24/11/85- ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:08.08.2019
12 Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/22/2018-ED dated 28.05.2019;			
i) Detailed manufacturing process along with technical justification for each raw material and wastage claimed at each stage of manufacturing process. ii) The percentage composition (by weight) of each items of export. iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. iv) Details of indigenous items (like anti-caking agent and malt dextrin) and justifications for its use (including its quantities e.g., 1% for anti-caking agent and 20% for malt dextrin). v) Value realised from the by-products/wastage generated (if any) during the manufacturing process. vi) CoA in support of the 65% BRIX of the imported item.			
The case stands deferred to 08.08.2019.			

Case No.: 2/22/85- ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00312/AM19/	RLA File :24/24/040/00023/AM19/	Lic.No/Date:2410042481 03.08.2018	Defer Date:08.08.2019
13 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The Committee also noted that the export product is ETO treated and as such the firm has been directed vide DL dated 18.06.2019 to furnish the following information;			
“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of			

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sterilization facility available and its location may be furnished.”

The case stands deferred to 08.08.2019.

Case No.:29/22/85-ALC3/2018

Party Name:FEATHERLITE
OFFICE SYSTEMS PVT. LTD.

Meet No/Date:6/85-
ALC3/2019
13.06.2019

Approved

HQ File
:01/85/050/00339/AM19/

RLA File
:07/24/040/00217/AM19/

Lic.No/Date:0710114374
04.01.2019

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1,(Taking cue from SION at S.No.A-3552) allowing the following inputs;

Export Item

Ready to assemble office furniture system: Workstations-307.106 CBM	5000.00 Number
Workstation with Drawer units 68.900 CBM	3750.00 Number
Drawer units-62.617 CBM	2500.00 Number
Storage Systems- 17.84 CBM	500.00 Number

Import Item

Medium density fibre board	1.234 Sq.Mtr/Sq. Mtr. Content in export
Monitor Arm/Handle	Net to Net with accountability
Sunken Monitor Tray	Net to Net with accountability
Table/Workstation Frames	Net to Net with accountability
Power Box/Wire management systems	Net to Net with accountability
Relevant Fabric for Upholstery	1.10 Sq.Mtr./Sq. Mtr. content in export.
Relevant Locks	Net to Net with accountability
Storage Units	Net to Net with accountability

RA may take subsequent consequential action accordingly.

Case No.: 3/22/85- ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00313/AM19/	RLA File :24/24/040/00050/AM19/	Lic.No/Date:2410042627 11.01.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot and the Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The Committee also noted that the export product is ETO treated and decided to seek following information from the firm vide DL dated 18.06.2019;			
“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”			
The case stands deferred to 08.08.2019.			

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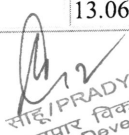
16	Case No.:27/22/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Approved
	HQ File :01/85/050/00337/AM19/	RLA File :03/94/040/01018/AM19/	Lic.No/Date:0310827314 26.02.2019	
Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.				
RA may take subsequent consequential action accordingly.				

17	Case No.:21/22/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date:0710114593 27.02.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.				
The case stands deferred to 08.08.2019.				

18	Case No.:28/22/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Approved
	HQ File :01/85/050/00338/AM19/	RLA File :03/94/040/01020/AM19/	Lic.No/Date:0310827388 28.02.2019	
Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.				
RA may take subsequent consequential action accordingly.				

19	Case No.:23/22/85-ALC3/2018	Party Name:LATIYAL HANDICRAFTS PVT.LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00333/AM19/	RLA File :13/24/040/00130/AM19/	Lic.No/Date:1310049220 28.02.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that in the subject AA the export item is furniture against import of Oak Lumber. Earlier the application was given to Tech.1 for examination and comments. However, as he has advised to send the application to DIPP for examination, the Committee decided to send the application to DIPP for comments.				
The case stands deferred to 08.08.2019.				

20	Case No.:22/22/85-ALC3/2018	Party Name:VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
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HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date:0910067232 28.02.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.			

Case No.:15/3/85-ALC3/2019	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00353/AM19/	RLA File :10/24/040/00106/AM19/	Lic.No/Date:1010060155 22.03.2019	Defer Date:08.08.2019
21	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments. The case stands deferred to 08.08.2019.		

Case No.:16/3/85-ALC3/2019	Party Name:HERBOCHEM	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00354/AM19/	RLA File :09/24/040/00613/AM19/	Lic.No/Date:0910067317 22.03.2019	Defer Date:08.08.2019
22	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.		

Case No.:17/3/85-ALC3/2019	Party Name:UMA PLASTICS LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00355/AM19/	RLA File :02/24/040/00185/AM19/	Lic.No/Date:0210209071 25.03.2019	Defer Date:08.08.2019
23	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.		

Case No.:19/3/85-ALC3/2019	Party Name:FASHION ACCESSORIES	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00357/AM19/	RLA File :05/23/040/00559/AM19/	Lic.No/Date:0510410041 26.03.2019	Defer Date:08.08.2019
24	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee		

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decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 08.08.2019.

25	Case No.: 18/3/85-ALC3/2019	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2019 13.06.2019	Transferred
	HQ File :01/85/050/00356/AM19/	RLA File :05/24/040/00720/AM19/	Lic.No/Date:0510410047 26.03.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

26	Case No.: 20/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments.				
The case stands deferred to 08.08.2019.				

27	Case No.: 21/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments.				
The case stands deferred to 08.08.2019.				

28	Case No.: 22/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00360/AM19/	RLA File :09/24/040/00108/AM19/	Lic.No/Date:0910067332 28.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments.				
The case stands deferred to 08.08.2019.				

29	Case No.: 23/3/85-	Party Name:RAVI FOODS	Meet No/Date:6/85-	Status:Deferred
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ALC3/2019	P.LTD.,	ALC3/2019 13.06.2019	
HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments. The case stands deferred to 08.08.2019.			

Case No.:24/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	Defer Date:08.08.2019
30	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments. The case stands deferred to 08.08.2019.		

Case No.:4/3/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00004/AM20/	RLA File :07/24/040/00290/AM19/	Lic.No/Date:0710114727 29.03.2019	Defer Date:08.08.2019
31	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.		

Case No.:3/3/85-ALC3/2019	Party Name:ISHI MARINE TECHNOLOGIES	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00003/AM20/	RLA File :52/24/040/00100/AM19/	Lic.No/Date:5210043014 29.03.2019	Defer Date:08.08.2019
32	Decision : NC considered the case as per agenda and noted that out of four import items, items No. (ii), (iii) & (iv) appear to be vitamins imported for fish feed. As per Para 4.11(ix) of FTP, 2015-20 import of vitamins except for use in Pharmaceutical Industries are not permissible under self declaration basis. The Committee therefore, decided to request RA, Surat to clarify how the AA has been issued to the firm under self declaration basis for import of ineligible item under Para 4.11(ix) of FTP, 2015-20 and to cancel the AA since no ratification of such case is possible which is otherwise ineligible for issue under Para 4.11 (ix) of FTP. The case stands deferred to 08.08.2019		


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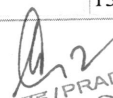
33	Case No.: 1/3/85-ALC3/2019	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
	HQ File :01/85/050/00001/AM20/	RLA File :02/24/040/00193/AM19/	Lic.No/Date:0210209079 29.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kolkata. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

34	Case No.: 2/3/85-ALC3/2019	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
	HQ File :01/85/050/00002/AM20/	RLA File :02/24/040/00194/AM19/	Lic.No/Date:0210209080 29.03.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., DIPP had earlier examined on similar export/import items of some other firm i.e, M/s ZF LIFE CARE INDUSTRIES PRIVATE LIMITED. The Committee therefore, decided to forward the application of the above mentioned AA to DIPP for examination and comments. The case stands deferred to 08.08.2019				

35	Case No.: 5/3/85-ALC3/2019	Party Name:PARAKH FOODS AND OILS LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Withdrawn
	HQ File :01/85/050/00005/AM20/	RLA File :31/83/040/00116/AM19/	Lic.No/Date:3110067357 01.04.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20 in M.No. 20/85 dated 21.02.2019. The Committee therefore, decided to withdraw the case.				

36	Case No.: 6/3/85-ALC3/2019	Party Name:PLR FOODS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
	HQ File :01/85/050/00006/AM20/	RLA File :66/24/040/00001/AM20/	Lic.No/Date:6610000026 04.04.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them expedite their comments The case stands deferred to 08.08.2019.				

37	Case No.: 8/3/85-ALC3/2019	Party Name:ISHI MARINE TECHNOLOGIES	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status: Deferred
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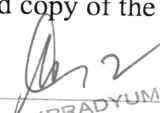

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HQ File :01/85/050/00008/AM20/	RLA File :52/24/040/00002/AM20/	Lic.No/Date:5210043026 08.04.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that out of four import items, items No. (ii), (iii) & (iv) appear to be vitamins imported for fish feed. As per Para 4.11(ix) of FTP, 2015-20 import of vitamins except for use in Pharmaceutical Industries are not permissible under self declaration basis. The Committee therefore, decided to request RA, Surat to clarify how the AA has been issued to the firm under self declaration basis for import of ineligible item under Para 4.11(ix) of FTP, 2015-20 and to cancel the AA since no ratification of such case is possible which is otherwise ineligible for issue under Para 4.11 (ix) of FTP.			
The case stands deferred to 08.08.2019			

Case No.:7/3/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status:Deferred
HQ File :01/85/050/00007/AM20/	RLA File :04/24/040/00297/AM19/	Lic.No/Date:0410165426 08.04.2019	Defer Date:08.08.2019
38	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.1; i) Justification & functioning of 2 Nos. of T.C. balls of different specification in export item No.1 ii) Exact specification of item no.7 and its function is export. The case stands deferred to 08.08.2019		

Case No.: 9/3/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00009/AM20/	RLA File :13/24/040/00140/AM20/	Lic.No/Date:1310049257 12.04.2019	Defer Date:08.08.2019
39	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Jaipur. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
The case stands deferred to 08.08.2019.			

Case No.: 10/3/85- ALC3/2019	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:6/85- ALC3/2019 13.06.2019	Status: Deferred
HQ File :01/85/050/00010/AM20/	RLA File :03/94/040/00010/AM20/	Lic.No/Date:0310828320 12.04.2019	Defer Date:08.08.2019
40	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
	The case stands deferred to 08.08.2019.		

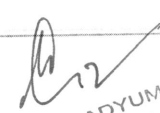

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41	Case No.: 14/3/85-ALC3/2019	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:6/85-ALC3/2019 13.06.2019	Approved
	HQ File :01/85/050/00014/AM20/	RLA File :10/24/040/00003/AM20/	Lic.No/Date:1010060167 16.04.2019	
Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product. The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition should also be complied with. RA may take subsequent consequential action accordingly.				

42	Case No.: 13/3/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

43	Case No.: 3/6/85-ALC3/2019	Party Name:AMAZING PAINTBALL,	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00038/AM20/	RLA File :33/24/040/00008/AM20/	Lic.No/Date:3310030543 21.05.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

44	Case No.: 1/6/85-ALC3/2019	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00036/AM20/	RLA File :08/24/040/00068/AM20/	Lic.No/Date:0810145333 21.05.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

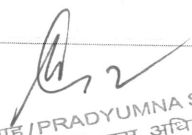

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45	Case No.:2/6/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00037/AM20/	RLA File :53/24/040/00001/AM20/	Lic.No/Date:5310020015 21.05.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., CFTRI. The Committee decided to requested the Technical Authority to expedite their comments. The case stands deferred to 08.08.2019.				

46	Case No.:4/6/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00039/AM20/	RLA File :05/24/040/00111/AM20/	Lic.No/Date:0510410717 24.05.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

47	Case No.:5/6/85-ALC3/2019	Party Name:GLAMY CANDY PRIVATE LTD.	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00040/AM20/	RLA File :07/24/040/00025/AM20/	Lic.No/Date:0710114994 31.05.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

48	Case No.:6/6/85-ALC3/2019	Party Name:ENVOGUE WOODWORKING PVT LTD	Meet No/Date:6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File :01/85/050/00041/AM20/	RLA File :05/23/040/00101/AM20/	Lic.No/Date:0510410821 04.06.2019	Defer Date:08.08.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately. The case stands deferred to 08.08.2019.				

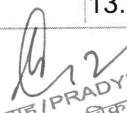

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MANUAL CASES

M39	Case No. M-39	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:08.08.2019
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".				
Decision : NC considered the case as per agenda and noted that the firm had to submit all the pending five applications alongwith COA, Shipping bill from both the productions units as well as Industrial License for further consideration and fixation of norms by the Norms Committee. In response, the firm has submitted all the five applications without segregation. The Committee decided to request the firm to furnish all the applications separately so that the Technical Authority will able to examine the cases and furnish comments. The case stands deferred to 08.08.2019.				

M40	Case No. M-40	M/s Cargil India Private Limited	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File : 01/85/171/00064/AM19/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:08.08.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar Electrical equipment" against Import of "Crude Soyabean Oil".				
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 1.5.2019 followed by reminder on 18.06.2019. The firm vide email has informed that they are collecting information and will furnish the same shortly. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 08.08.2019.				

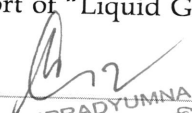
M41	Case No. M-41	M/s Cargil India Private Limited	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
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HQ File : 01/85/171/00065/AM19/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:08.08.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Palm Oil (Edible Grade) FFA Basis Average 4.5%" against Import of "Crude Palm Oil- FFA Content, Phosphoric Acid (80%), Citric Acid (98%) and Bleaching Earth ".			
Decision : NC considered the case as per agenda and observed that in the application, the firm has mentioned the FFA content as 4.5% whereas in the reply the firm has mentioned it as 0.1%. The Committee decided to seek clarification from the firm. The case stands deferred to 08.08.2019.			

42	Case No. M-42	Party Name:M/s. TE Connectivity India Pvt. Ltd.	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status: Deferred
	HQ File : 01/85/050/00101/AM17/ DES-VI	RLA File :07/24/040/00376/A M16	Lic.No/Ecom NO. Date: 0710109402 dated 16.02.2016	Defer Date:08.08.2019
Subject: Revision of ad-hoc input output norms in respect of the advance authorization No. 0710109402 dated 16.02.2016 issued under Para 4.7 of HBP, 2015-20 obtained by M/s. TE Connectivity India Pvt. Ltd.				
Decision : NC considered the case as per agenda and noted the presentation furnished by the representative of the firm appeared before the Norms Committee for Personal Hearing. The Committee noted the technical justification given by the representative in support of their claim for higher wastage. The Committee also decided to request the Technical Authority of DIPP present in the meeting to examine the justifications given by the representative and furnish his comments. The case stands deferred to 08.08.2019.				

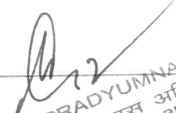
43	Case No. M-43	M/s Cargil India Private Limited	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File : 01/85/171/00002/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:08.08.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Liquid Glucose" against Import of "Corn Maize"				


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	Decision : NC considered the case as per agenda and noted that the import item is Corn Maize for export of Liquid Glucose. The Committee also noted that certain SIONS dealing with import of Corn/Maize have been de-notified by Policy Section (PC-4) vide PN No.06/2015-20 dated 10th May, 2018 based on the inputs from trade etc. Before taking technical decisions on this matter, the Committee decided to take opinion of the PC-4 and Import Cell regarding allowing import of Corn/Maize under AA Scheme. The case stands deferred to 08.08.2019.			
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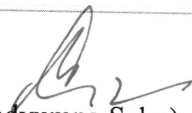
44	Case No. M-44	M/s Cargil India Private Limited	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File : 01/85/171/00022/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:08.08.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and noted that the import item is Corn Maize for export of Maltodextrin Powder. The Committee also noted that certain SIONS dealing with import of Corn/Maize have been de-notified by Policy Section (PC-4) vide PN No.06/2015-20 dated 10th May, 2018 based on the inputs from trade etc. Before taking technical decisions on this matter, the Committee decided to take opinion of the PC-4 and Import Cell regarding allowing import of Corn/Maize under AA Scheme. The case stands deferred to 08.08.2019.			

45	Case No. M-45	M/s Cargil India Private Limited	Meet No/Date: 6/85-ALC3/2019 13.06.2019	Status:Deferred
	HQ File : 01/85/171/00023/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:08.08.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Soya Bean Oil (Edibe grade) FFA content not more than 0.25%" against Import of "Crude Soyabean Oil".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech,2;			


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	Quantity and value of all by-products namely; i) Soap stock with 1.5% oil content ii) Spent Earth with 0.25% oil content iii) Fatty Acid Distillate with 0.25% oil content The case stands deferred to 08.08.2019.

Date:12.07.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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